

(c) whether any such allotment has been cancelled by any court;

(d) if so, the details thereof; and

(e) the action taken in view of the court judgement alongwith with present actual and factual position about it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) (a) to (e) During the last 10 years, 18 retail outlet, 8 LPG distributorships and 2 SKO-LDO dealerships have been allotted in the UT of Chandigarh.

Out of the above, as per orders of the Hon'ble Supreme Court of India and Hon'ble High Court of Delhi, 6 retail outlet dealerships have been cancelled. No LPG distributorship or SKO-LDO dealerships have been cancelled. Oil companies have reported that 3 retail outlet dealerships out of the 6 RO dealerships cancelled are being operated on *ad hoc* basis as per policy of the company after obtaining permission of the High Court of Delhi 3 Retail Outlets are closed.

[Translation]

Bhopal Gas Tragedy

3902. SHRI SUSHIL CHANDRA VARMA : Will the MINISTER OF CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have received any representation from the State Government, political parties and Non-Governmental organisations for declaring entire Bhopal as gas affected area;

(b) whether the Government are aware that twenty municipal wards of Bhopal have not been included in the list of gas affected areas due to which great discontent has been spread among the people there; and

(c) the time by which the Central Government propose to take concrete steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (c) Representations received were examined afresh and the matter was placed before the Group of Ministers (GOM) on Bhopal Gas Leak Disaster at a meeting held on 30 July, 1997. After due consideration, the GOM came to the conclusion that there was no justification for declaring any other area 'gas affected' in addition to the 36 wards which were declared as such by the Madhya Pradesh Government in 1985.

[English]

Allotment of Quarters to Nursing Staff in AIIMS

3903. SHRI MOINUL HASSAN AHAMED : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that there are 200 type III nurses quarters at AIIMS have been constructed and not yet allotted to the staff;

(b) if so, the reasons for the delay in allotment the quarters;

(c) whether the Government are loosing any revenue due to the non-allotment of these quarters;

(d) if so, the revenue lost per annum; and

(e) the time by which these quarters are likely to be allotted to the nursing staff?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) 200 type III quarters are under construction at A.V. Nagar, New Delhi and the work is in progress.

(c) and (d) Does not arise.

(e) As soon as the work is completed and quarters are handed over by the National Building Construction Corporation, the same will be allotted to the nurses in accordance with the procedure laid down for the purpose.

Pathological Test in CGHS Dispensary

3904. SHRI SURENDRA PRASAD YADAV (JAHANABAD) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether CGHS beneficiaries deprived of the pathological test facilities in the laboratory equipped for CGHS dispensaries particularly in Arambagh, Delhi in such case where the laboratory technician goes on long leave;

(b) if so, whether any alternative arrangements have been made in this regard;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to provide these facilities to the CGHS beneficiaries without any interruption?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) (a) to (c) If Laboratory Technician goes on long leave, CGHS beneficiaries of Aram Bagh, Delhi, are not deprived of the pathological tests because alternative arrangement is made to get these tests done from Health Check up Centre at Central Secretariat.

(d) and (e) In view of above, the question does not arise.

[Translation]

International Sugar Council

3905. SHRI RAJ NARAIN PASSI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the amount including foreign exchange spent to attend International Sugar Council Meetings since 1992 and onwards, year-wise;

(b) the details of Ministers who attended the said meeting during the said period;

(c) whether some countries have left the membership of the Council; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The details of amount spent to attend International Sugar Council Meetings since 1992 and onwards are given in the attached Statement.

(b) The May, 1993 Session of the International Sugar Council was attended by the then Minister of Food, Shri Kalp Nath Rai.

(c) and (d) As per available information one member Country has withdrawn from the Agreement on the 1st of September, 1994.

The reasons for which Countries may join or opt out of the International Sugar Agreement would depend on the perception of their national interests.

As on 15.5.98, there were 52 member Countries of the International Sugar Agreement.

Statement

The amount, including Foreign Exchange, spent for the purpose of attending International Sugar Council Meeting since 1992

Year	Dates	Expenditure incurred by Government of India
1	2	3
1992	(i) May 10-15, 1992.	Rs. 74,658.50* (Including Rs. 12037.50 paid for purchase of foreign exchange towards DA).
	(ii) November 23-27, 1992.	Rs. 73,572.50* (Including Rs. 11437.50 paid for purchase of foreign exchange towards DA).
1993	(i) May 18-21, 1993.	Rs. 3,97,767 (Including Rs. 203972/- in foreign exchange towards DA+ Hotel charges+telephone charges).
	(ii) November 30- December 3, 1993.	Rs. 1,83,910.00* (Including Rs. 23250/- paid for purchase of foreign exchange towards DA).
1994	(i) May 24-26, 1994.	Rs. 73,615.00* (Including Rs. 9466/- paid for purchase of foreign exchange towards DA).
	(ii) November 22-25, 1994.	Rs. 93,625.00* (Including Rs. 11625/- paid for purchase of foreign exchange towards DA).
1995	(i) May 30 - June 2, 1995.	Rs. 1,62,870* (Including Rs. 8160/- paid for purchase of foreign exchange towards DA).
	(ii) November 27 - December 3, 1995.	Rs. 93,643* (Including Rs. 13238.00 paid for purchase of foreign exchange towards DA).